

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 146 of 2019 in
DFR No. 413 of 2019

Dated: 31st January, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

JSW Energy Ltd.	 Appellant(s)
	Versus	
Maharashtra Electricity Regulatory Commission & Anr.	 Respondent(s)
Counsel for the Appellant(s)	: Mr. Aman Anand Mr. Aman Dixit Mr. Pratik Das	
Counsel for the Respondent(s)	: -	

ORDER

IA No. 146 of 2019
(Appln. for urgent listing)

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, list the matter on **04.02.2019** subject to curing the defects.

The Application is disposed of.

(S. D. Dubey)
Technical Member

Js/kt

(Justice Manjula Chellur)
Chairperson